

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 238 of 2013 &
IA No. 326 of 2013

Dated : 4th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Mahendra Gupta & Ors.

..... Appellant(s)

Versus

**Delhi Electricity Regulatory
Commission & Ors.**

..... Respondent(s)

Counsel for the Appellant(s) : Mr. V.K. Goel
Counsel for the Respondent(s) : Ms. Meenakshi Midha for R-3
Mr. Amit Kapur,
Mr. Vishal Anand for R-4

ORDER

Admit. Mr. Vishal Anand takes notice on behalf of Respondent No.4 and Ms. Meenakshi Midha takes notice on behalf of Respondent No.3 and they seek some time to file the reply. Notice be issued to the other Respondents returnable on 31.10.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Since the issue involved in this matter is very short, we think it fit to hear the matter finally. Therefore, post the matter for hearing on **31.10.2013**. In the meantime, the learned counsel for the Respondents are directed to file their respective replies on or before 18.10.2013 after serving copy on the other side.

(V.J. Talwar)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson